

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Review Petition No. 1/RP/2025  
alongwith IA No. 1/2025 in Petition No. 12/TT/2023**

Subject : Petition for review of the order dated 19.5.2024 in Petition No. 12/TT/2023.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company Limited & Anr

Date of Hearing : **20.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, DVC  
Shri Nihal Bhardwaj, Advocate, DVC  
Shri Kartikay Trivedi, Advocate, DVC  
Ms. Ananya Dutta, Advocate, DVC

**Record of Proceedings**

The learned counsel for the Petitioner submitted that in the instant Review Petition, the Petitioner had sought review/clarification of the order on the following:

- (a) Review of the Commission's directions to segregate the existing T&D assets into the transmission assets and distribution assets existing as on 31.3.2019 and actual capital cost as on 31.3.2019 of the transmission assets and distribution assets and
  - (b) Clarification that the Commission's direction to consult the Central Electricity Authority (CEA) for making any prospective changes to the T&D network is limited to the situation when the addition of such asset into the existing T&D system is of more than 66 kV level or is of regional importance for the augmentation of Inter-State Transmission System (ISTS) or Intra State Transmission System (IntraSTS).
2. The learned counsel for the Petitioner made detailed arguments on the above issues and submitted that the T&D assets of the DVC are indivisible and are to be dealt with as per Section 22 of the DVC Act, 1948 which empowers the Review Petitioner to augment electrical transmission lines in order to carry out its functions.
3. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

